

the Conference of Chief Justices convened by him on 31st August and 1st September, 1990 will also consider the matter of appointment of Judges, and has requested the Government to await the views of the Chief Justices' Conference on the proposed Commission.

The request of the Chief Justice of India is receiving the attention of the Government.

[*Translation*]

**Poor Reception of Doordarshan in Khandwa, M.P.**

1583. SHRI AMRATLAL VALLABHDAS TARWALA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Doordarshan programmes cannot be viewed clearly in Khandwa, (M.P.); and

(b) if so, the reasons thereof and the steps being taken to remove these defects and the time by which these are likely to be removed?

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) No, Sir. The low power TV transmitter at Khandwa is reported to be functioning normally and is providing satisfactory service within its service area.

(b) Does not arise.

[*English*]

**Waiver of Agricultural loans in Mizoram**

1584. DR. C. SILVERA: Will the Minister of FINANCE be pleased to state:

(a) whether Government have decided to waive agricultural loans up to Rs. 10,000/-;

(b) if so, the number of persons in Mizoram who are eligible for debt relief under the above scheme, district-wise;

(c) whether Government will bear the total amount involved in waiver of such loans granted to people of Mizoram since Mizoram is a non-industrial State and formed as a special category State; and

(d) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (d) The Agricultural and Rural Debt Relief (ARDR) Scheme, 1990 formulated by Government of India provides for debt relief to the extent of Rs. 10,000/- to eligible borrowers from public sector banks and regional rural banks. The State Governments including Mizoram have been advised by Central Government to formulate a similar scheme in respect of cooperative banks.

The scheme is uniformly applicable to whole of India, and as such, the question of categorising the States according to their status of development, industrially or otherwise, does not arise. While the burden of debt relief to be provided under the scheme by public sector banks and regional rural banks will be borne by the Central Government, that in respect of cooperative sector will be shared equally by the Central and State Governments. The exact number of beneficiaries and quantum of relief provided under the Scheme will be known only at the final stage of implementation of the Scheme.

[*Translation*]

**Loans Advanced by State Bank of India to industrial units**

1585. SHRI HARISH RAWAT: Will the Minister of FINANCE be pleased to state:

(a) the total amount of loans advanced by the State Bank of India to